

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)
CHENNAI
APPLICATION No. 134 of 2017**

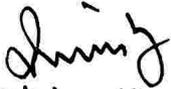
Between

1.M.Ravichandran
2.R.Vijayalakshmi
3.C.Rajendran

...Applicants

And

1. The Joint Commissioner/ Executive Officer,
Arulmigu Dhandayuthapani Swamy temple,
Palani.
2. The Commissioner,
Sivagiripatti Panchayat,
Palani Taluk.
3. The Commissioner,
Municipal Office,
Palani.
4. The Commissioner,
HR&CE,
Nungambakkam High Road,
Chennai- 600 034.
5. The Secretary,
Local Administration, Secretariat,
Chennai-600 009.
6. The Secretary,
Panchayat,
Secretariat, Chennai.
7. The Tahsildar,
Palani.
8. The Collector,
Dindigul District,
Dindigul.


**Asst. Commissioner/ Personal Assistant
Arulmigu Dhandayuthapani Swami Thirukoil
PALANI.**

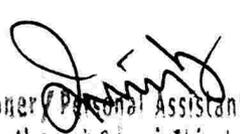

**Joint Commissioner/ Executive Officer
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PALANI.**

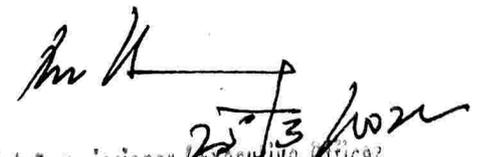
9. The Chairman
Tamil Nadu Pollution Control Board,
76, Mount Road,
Guindy, Chennai- 32.
10. S.Prema
W/o Selvakumar,
Proprietor Sri Kantha Vilas,
175/7, Thiruvalluvar Gurukku Salai,
Anna Nagar, Palani-624 601.
11. Selvakumar,
Proprietor Sri Kantha Vilas,
175/7, Thiruvalluvar Gurukku Salai,
Anna Nagar, Palani-624 601.Respondents

OBJECTION TO THE REPORT OF THE JOINT COMMITTEE
REPORT DATED 27.10.2021.

I, N.Natarajan, Son of Natchimuthu Gounder, Hindu Aged about 58 Years, presently serving as the Joint Commissioner/Executive officer (Full Additional Charge) in Arulmigu Dhandayuthapani Swamy temple, Palani, Dindigul District, do hereby solemnly affirm and sincerely state as follows:

1. I am the 1st respondent herein and as such I am well acquainted with the facts and circumstances of the case from the available records.
2. It is submitted that I have gone through the report filed by the Joint Committee dated 27.10.2021, in the above application and since the report has contains some allegations as against the 1st respondent temple, it has necessitated for me to submit the present objections.


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3. It is submitted that in the report filed by the Joint Committee it has been stated that yield loss for the petitioner 1 and 2 and yield loss and pump set compensation for petitioner 3 has been calculated as Rs.3,01,355/- (Rupees Three lakhs and One Thousand Three Hundred and Fifty Five Only) and the same has to be paid by Arulmigu Dhandayuthapani Swamy temple, Palani Municipality, Sivagiripatti Panchayat and Kandhavilas (SP Properties) based on their effluent generated capacity. This respondent has already filed its objections/report dated 21.1.2021 and 19.5.2021 and the same may also be read as part and parcel of this objection.

4. It is submitted that this respondent has already filed a report that the generation of sullage is approximately 42.0 Kilo Litres Day (KLD) and also informed that the pilgrims are using the toilets and bathrooms only during festival seasons, which would be roughly around 20 days in a year. The above fact is mentioned taking in to consonance that the hill temple would witness huge crowd only during the 'Thai Pooam' festival which falls in tamizh month of 'Thai' (January-February) and during the rest of the days in the year though the devotees visit the temple throughout the year, they use other toilets in giriveethi which are not connected to the drain line in the Tourist Bus Parking Area of temple administration

5. It is submitted that this respondent has already filed a report about the details of places/areas and approximate quantity


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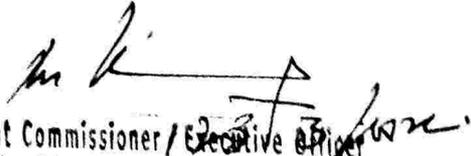

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of sewage water discharge through the drainage line maintained by the Temple administration which are under the jurisdiction of **2nd respondent/Sivagiripatti Panchayat**. It is pertinent to mention that there are approximately 22 lodges which are discharging 30,000 Litres of sewage water every day, 115 Residential Houses which are discharging 34,500 Litres of sewage water a day, 5 Hotels which are discharging 5000 Litres of sewage water a day and also there are many Kalayana Mahals, Hostels, Parking that are discharging approximately 46,000 Litres of sewage water a day. The total sewage outlet from the said area is 44.41 Million Litres per Year (MLY).

6. It is submitted that this respondent has already filed a report about the details of places/areas and approximate quantity of sewage water discharge through the drainage line maintained by the temple administration which are under the jurisdiction of **3rd respondent/Palani Municipality**. There are approximately 32 lodges which are discharging 48,750 Litres of sewage water a day, 692 Residential Houses which are discharging 2,07,600 Litres of sewage water a day, 9 Parking areas which are discharging 73,972 Litres of sewage water a day and also there are many, Hostels, Hotels, schools, Toilets, and Kalayan mahals that are discharging approximately 44,830 Litres of sewage water a day. Total sewage outlet from the said area is 136.93 Million Litres per Year (MLY).

7. It is submitted that this respondent has already filed a report about the total discharge of the sewage water coming from the jurisdiction of the 2nd respondent/ Sivagiripatti Panchayat is

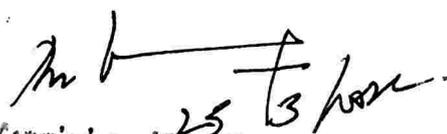

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approximately 44.41 Million Litres per Year (MLY). The percentage contribution of 2nd respondent is nearly **24.20**. Also the total discharge of the sewage water coming from the jurisdiction of the 3rd respondent/ Palani Municipality is approximately 136.95 Million Litres per Year (MLY). The percentage contribution of 3rd respondent is nearly **75.30**. The percentage of sewage water generation of this respondent is **0.5 only**.

8. Though this respondent already places on record its appreciation to the Joint Committee which has spent its valuable time to inspect the lands as well as the works done by the temple administration, this respondent states that the report fails to mention about the sewerage water carried through the drains of both the local bodies and also failed to identify all the private establishments that were using the drain of the local bodies which was earlier connected to the drain maintained by the temple administration and has pointed out at only Arulmigu Dhandayuthapani Swamy temple, Palani Municipality, Sivagiripatti Panchayat and Kandhavilas (SP Properties) but left out the other private entities such as 32 lodges which are discharging 48,750 Litres of sewage water a day, 692 Residential Houses which are discharging 2,07,600 Litres of sewage water a day, 9 Parking areas which are discharging 73,972 Litres of sewage water a day and also there are many, Hostels, Hotels, schools, Toilets, and Kalayan mahals that are discharging approximately 44,830 Litres of sewage water a day. Total sewage outlet from the said area is 136.93 Million Litres per Year (MLY). The above fact has been already brought to the notice of the Joint


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Committee as the earlier reports have been furnished to the TNPCB. The fact that the sewage and sludge generated by houses, located in the lands of the second and third respondents is passed through the drain of this first respondent is recorded by the Joint Committee in their inspection report at page 15 para A(3). In the said circumstances, liability have to be fixed upon those private lodging houses and hotels who are earning revenue and not caring about discharge of the sewage in to the drain of this respondent.

9. This respondent reserves his right to file additional affidavit of objections and reports as and when necessary based on the report, if any filed by the local Bodies and other respondents.

Dated at Palani, this the 25th day of March 2022.


Joint Commissioner / Executive Officer
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